

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

D.A. 27/913.

Dt. of Decision : 14.6.94.

- | | |
|-------------------------|----------------------------------|
| 1. CSV Raman | • Y.S.Mani |
| 2. D. Ramakrishna | • T.Venugopalarao |
| 3. G. Sambasivarao | • K. Phillips Raja |
| 4. G.C.S. Rao | • P. Suryanarayana |
| 5. B. Adinarayana | • R. Narasinga Rao |
| 6. P. Prabakararao | • M.A.Srinivasarao |
| 7. V. Venkata Rao | • J. Prasadrao |
| 8. J. Venkataratnam | • L.N. Sirkar |
| 9. K. Sambasiva Rao | • EVS. Jagannadnarao |
| 10. M. Narayana Rao | • B. Rama Rao |
| 11. D. Venkata Rao | • UVS. Sanyasirao |
| 12. N. Ananda Rao | • MVS. Sanyasirao |
| 13. S. Naik Saide Saheb | • J.N.Murthy |
| 14. G. Satya Rao | • M. Devayya |
| 15. P. Ragunuramamurthy | • Md. Khaliulla |
| 16. B.P. John Ratnam | • Y. Advishnumurthy |
| 17. S. Markandeya | • TKRVD. Sekhar |
| 18. A. R. Prasad | • U. Ramamurthy |
| 19. V.V. Hanumantna Rao | • G. Pushapanadnam .. Applicants |
| 20. KVGK. Tulasiram | |

V:

1. Union of India, rep. by
the Secretary, Ministry
of Defence,
New Delhi - 1.
2. Chief of Naval Staff
Naval Headquarters,
New Delhi - 1.
3. Flag Officer
Commanding-in-Chief
Headquarters
Eastern Naval Command
Visakhapatnam.

.. Respondents.

Counsel for the Applicants Mr. T.V.V.S. Murthy for
Mr. T. Jayant

Counsel for the Respondent Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SRI JUSTICE VADRI RAO : VICE CHAIRMAN

THE HON'BLE SRI R. RANGAR MEMBER (ADMN.)

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OA.27/91

Judgment

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Mr. T.V. Murthy, for Mr. T. Jayant, learned counsel for the applicants and Sri N.V. Ramana, learned Standing counsel for the respondents.

2. This OA was filed on 28-12-1990 praying for a direction to the respondents to revise the seniority ~~list~~ rules of the Store Kcs of the Naval Store Organization published by OMO. SE/2076 dated 4-12-1989 of R-3 by determining the seniority of the Departmental promoted the direct recruits in the grade of Store Keeper on the basis of the dates of their promotion/direct recruitment, in accordance with Navy Group-C (Group-C Nonstrial posts, Store House Staff) Recruitment Rules 1986 promulgated by the President of India by SRO.66 dated 1984.

3. It is stated in ^{the} reply ^{to} of this OA that the seniority of the applicants 1 to 10, 14 to 16, 18 to 25, 32, 35 and 37 was revised in pursuance of the earlier order of this Tribunal in the OA s filed by them under Section 19 of Administrative Tribunals Act.

4. When the remaining applicants i.e. applicants 11, 12, 13, 17, 26 to 31, 33, 34, 38 are similarly placed, they also should be given seniority as per SRO.66 dated 17-2-1984.


5. Hence this OA is disposed by the following order :

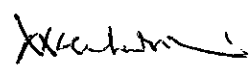
The seniority of applicants 11, 12, 13, 17, 26 to 31, 33, 34, 36 and 38 ~~would~~ ^{be} fixed in accordance with SRO.66 dated 17-2-1984. ^{make it clear that even}

P. J.



after refixation of seniority of the applicants referred to in this a, the promotions that were given ^{from} by 28-12-1990 from posts of Store Keepers should not be disturbed, and the applicants have to be considered for promotion in accordance with the recruitment rules as and when the turn comes on the basis of the revised seniority that has been fixed in pursuance of this order. No costs.


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

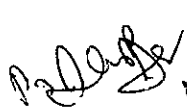
Dated : 14, 1994
Dictated in Court


Deputy Registrar (J) CC

To

1. The Secretary, Ministry of Defence,
Union of India, New Delhi.
2. The Chief of Naval Staff Headquarters, New Delhi-1.
sk
3. The Flag Officer, Command-in-Chief
Headquarters, Eastern Command, Visakhapatnam.
4. One copy to Mr. T. Jayaram, CAT, Hyd.
5. One copy to Mr. N. V. Rao, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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 10/1/94

ED BY

COMPARED BY

ED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. JUSTICE V. NEELADRI RAO.
VICE CHAIRMAN

AND

HON'BLE MR. A. B. GURTHI : MEMBER(A)

AND

HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

HON'BLE MR. R. RANGARAJAN : MEMBER(A)

d: 14/6 -1994.

BY JUDGMENT:

R.A/C.A. No.

in

No. 27/91

No. (W.P.)

ted and Interim Directions

ed

sed of with directions

ssed.

ssed as withdrawn

ssed for default.

ted/Ordered.

der as to costs.

pvm

